

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 272/(MAH)/2017
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Keystone Realtors Pvt.Ltd.
V/s.
Five K Properties Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Aelia Merchant i/b Law Charter.	Advocate for Petitioner	

ORDER

C.P. No. 272/I&BP/NCLT /MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. According to the facts as stated, this is a case of Operational debt^{mes} being service provided by the Operational Creditor pertaining to the maintenance of the two flats
3. The Petitioner is directed to serve the Demand Notice prescribed under section 8 of the I&BP Code.
4. The name of the proposed Interim Resolution Professional has also not been mentioned in the Form No. 5. The same is also required to be proposed by the Petitioner.
5. For due other compliance the Petition is now adjourned to **21.07.2017**.

Dated: 13.06.2017

sd/-
M.K. Shrawat
Member (Judicial)